

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A. No. 158 of 1997.

Wednesday this the 29th day of January 1997.

CORAM:

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

HON'BLE MR. P.V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

K.C. Muthukoya,
N.M.R. Skilled Labour,
Electrical Sub-Division,
Kadmat, residing at
Kuppinichetta House, Kadmat,
Union Territory of Lakshadweep.

.. Applicant

(By Advocate Shri P.V. Mohanan)

Vs.

1. The Administrator,
Union Territory of Lakshadweep,
Kavaratti.

2. The Secretary,
Ministry of Home Affairs,
Government of India,
New Delhi.

.. Respondents

(By Advocate Shri S. Radhakrishnan)

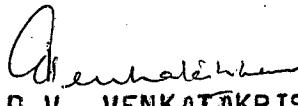
The application having been heard on 29th January 1997,
the Tribunal on the same day delivered the following:

O R D E R

A.V. HARIDASAN, VICE CHAIRMAN

After making submissions for some time learned counsel
for applicant seeks permission to withdraw the application
with leave to take up the matter again with the department.
Leave is granted and the application is dismissed as withdrawn.
No costs.

Dated this 29th January 1997.


P.V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


A.V. HARIDASAN
VICE CHAIRMAN